

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 2186 of 1995

New Delhi, dated the 23rd July, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri K.K. Sharma,  
S/o Shri T.C. Sharma,  
R/o B-238, Moti Bagh,  
New Delhi-110021. .... APPLICANT

(By Advocate: Shri S.K. Gupta)

VERSUS

1. Lt. Governor,  
Delhi,  
Raj Niwas,,  
Delhi.

2. The Commissioner,  
Dept. of Transport,  
5/9, Underhill Road,  
Delhi-110054.

3. Shri A.R. Joshi,  
Headquarters Inspector,  
Dept. of Transport,  
Janakpuri,  
New Delhi-110058 .... RESPONDENTS

(By Advocates: Shri Rajinder Pandita for R-1  
& R-2  
Shri H.B. Mishra for Pvt.  
Respondent

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri S.K.Gupta for the  
applicant, Shri Rajinder Pandita for the  
official Respondents and Shri H.B. Mishra for  
the private respondent.

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2. We note from the Tribunal's order  
dated 21.11.1995, <sup>Kata</sup> the applicant's counsel had  
stated that the applicant would be satisfied,  
if the Respondents were directed to dispose  
of his representation dated 16.11.1994  
(Annexure A-8) within a specified time limit.  
Accordingly we dispose of the O.A. with a  
direction to the Respondents to dispose of  
the applicant's representation dated  
16.11.1994 by <sup>a'</sup> detailed, speaking and reasoned  
order in accordance with law under intimation  
to the applicant within two months from the  
date of receipt of a copy of this order.  
No costs.

A Vedavalli

(DR. A. VEDAVALLI)  
Member (J)

S. R. Adige  
(S.R. ADIGE)  
Member (A)

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